

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 01/(MAH)/2013  
CA No.

CORAM:

Present:



SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 30.03.2017

NAME OF THE PARTIES: M/s. Navi Mumbai Merchants Chamber & Ors.  
V/s.

M/s. New Bombay Merchants Common Ware House  
Ltd.

SECTION OF THE COMPANIES ACT: 237(b) of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Mr. Nimay Dave Ms. Sneha Herwade ilb. Manish Kher Ambalal & Co. For Petitioners	Counsel Advocate	
2.	Ahura Mazda Postvala ilb Waalia Ghandy & Co. For Respondents	Advocate	

**ORDER**

**T.C.P. No. 01/237(b)/CLB/MB/MAH/2013**

1. Through a Praecipe dated 27.03.2017 the Learned Counsel of the Petitioner has pleaded to extend the time for filing of the Rejoinder which was otherwise directed to be filed on or before 24.03.2017 vide instructions/ Order dated 16.02.2017. Further it is stated that Reply from the side of the Respondent has already been filed on 01.03.2017.

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2. Under the circumstances, time is extended and the Petitioner is directed to file Rejoinder on or before 20.04.2017. The Respondents, if willing, can file Sur-rejoinder or Counter-affidavit on or before 15.05.2017. A copy in advance to be served on the other side.
3. Matter is thereafter listed for hearing on **15.06.2017**. The Registry is directed to amend the Cause List wherein the hearing was earlier fixed for 03.04.2017, now amended for Final Hearing on **15.06.2017**.

Sd/-

**M.K. Shrawat**  
**Member (Judicial)**

Dated: **30.03.2017**